<u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6^{th,} 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 367/GT/2024 Date: 2nd May 2025

To

Additional General Manager (Commercial) NTPC Limited, NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject:

Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal STPS Stage-IV (1000 MW) in compliance of Revised Emission Standards for the 2024-29 tariff period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

- a) Copy of complete original investment approval along with detailed cost, original scope of work (detailed in DPR and project proposal approved by the Competent Authority consisting of relevant details like cost, quantity etc.) pertaining to each item of work along with liability to be discharged within investment approval.
- b) Detailed reasons of cost variation and increase/decrease in cost with respect to original investment approval cost in each head. The Petitioner shall also provide the approved Investment Approval (IA) and Revised Cost Estimate (RCE), if any, and shall submit the Form-B as per prescribed format.
- c) Activity-wise details of cost over-run associated with the time overrun with respect to the original ODe of the ECS in accordance with the IA by the competent authority.
- d) Details regarding scheduled milestones for installation of ECS for each unit as per investment approval, as per the award to the vendor, actual milestone date, justifications of delay and cost overrun with supporting documents.
- e) The copy of PERT/ CPM chart for implementation of the ECS as submitted during board approval and the actual submitted by the vendor during project execution.
- f) The proposal for ACE in the existing generating station for compliance with the revised emissions standards with beneficiaries as per the Regulation 29 (1) and 29 (2) of the 2024 Tariff Regulations.

- g) Auditor Certificate for the actual Capital Expenditure incurred, assets commissioned & capitalized. Further, details of decapitalization, if any, as per Form 9 B(i).
- h) Details of Initial Spares (item-wise quantity & value) forming part of the Capital Cost of ECS.
- i) The list of items (including respective cost) that were replaced or taken out of service on the implementation of the ECS and details of the treatment of replaced assets in the Audited Accounts.
- j) Auditor certified statement showing reconciliation of capital cost / additional capital expenditure claimed, as on respective COD's, with the Audited Accounts.
- k) Documentary evidence of Funds actually deployed for ECS implementation.
- I) The Petitioner has not submitted the requisite information in line with Form 4, 4A, 7, F, G, D, E, I, J, P and R of Annexure-I Part-I of Tariff Regulation 2024 duly supported by an Auditor's Certificate as applicable.
- m) Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than the original scope of work of each unit. And provide the quantum of undischarged liabilities pending on ODe of U-II.
- n) Details of delay in the execution and the details of LD recovered from the vendors, if any.
- OEM-certified PG test report to ensure emission norms achieved in respect of the subject ECS system for U-II in compliance with the Ministry of Environment, Forest and Climate Change (MoEF & CC) Notification.
- p) Details of the each overhauls or shutdown conducted for each unit for control period 2019-24 and FY 2024-25 (during which the plant was not generating) with start and end time clearly specifying schedule/ unscheduled outages.
- q) Month-wise, GCV (for the period as per Regulation 64 (in Form 15) of the 2024 Tariff Regulations, opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (37) of the 2024 Tariff Regulations, from coal supplied through all sources along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.
- r) Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the above period along with the copy of all actual bills raised by the coal companies.
- s) Documentary evidence for purchase of reagent (e.g., limestone) through competitive bidding and applicable statutory charges and transportation cost.
- t) Actual ratio of Limestone Consumption vs Gypsum Production for U-II since the respective ODe, including the audited month-wise limestone consumption quantum for Unit II, corresponding month-wise energy generated at the generator terminal, and

total expenditure incurred for Limestone (incl. transportation) with breakup. It should also include the details about Gypsum produced and the corresponding revenue realized.

- u) Actual status of implementation of U-I ECS (FGD) as the anticipated ODe for U-I in the petition has been stated as 1 April 2025.
- v) Certify that the capital cost / additional capital expenditure being claimed for the tariff period(s) does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.
- w) Reconciliation of cumulative expenditure as shown at Form-14A with Gross Block and CWIP position as stated at Form-L and Form-M, as on respective COD's.
- x) Reconciliation of capital cost claimed as shown at Form-1(I) with Gross Block as stated at Form-L, as on respective COD's.
- y) Reconciliation of cumulative expenditure as shown at Form-14A with Gross Block and CWIP position stated at Form-L and Form-M.
- z) Revised Form-L and Form-M showing position only pertaining to Vindhyachal STPS, Stage-IV.
- aa) Editable soft copy of IDC, notional IDC and FERV calculations with links.
- bb) As per the FERV reconciliation statement, the difference between the total FERV, i.e. Rs. 6036.67 lakh and FERV transferred to P&L (other than borrowing cost), i.e. Rs. 6036.78 lakh is Rs. 0.11 lakh only, which has been treated as borrowing cost (IDC). However, in the said statement, Rs. 0.68 lakh has been additionally shown as FERV treated as borrowing cost (transferred to P&L). Reconciliation of this Rs. 0.68 lakh with the total FERV of Rs. 6036.67 lakh needs to be furnished.
- cc) Form-13 for the 2024-29 tariff period. Further, a certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 3. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd (Deepak Pandey) Assistant Chief (Law)

Copy to:

All Parties